



Bihar State Bar Council

Prafull Chandra Dwivedi
Secretary

Bar Council Bhawan
East of Patna High Court
Patna - 800 001
Ph.: 0612-2505583
Email: bsbcpatna@gmail.com

Ref. 1503/2024

Date 08.07.24

NOTIFICATION PROFESSIONAL MISCONDUCT

SATYENDRA NARAYAN SINGH, ADVOCATE,
PATNA HIGH COURT,
(En. No. 1525/1990 dated 11.09.1990),

It is hereby notified for general information that Shri Satyendra Narayan Singh, Son of Late Ram Heet Singh, Advocate, Patna High Court (Bihar), who was enrolled as an Advocate by the Bihar State Bar Council on 11.09.1990 vide Enrolment No. 1525/1990, has been suspended from practicing as an Advocate till further order as per Resolution No. 118/2024 dated 6.7.2024 of General Body of Bihar State Bar Council. Thus Shri Satyendra Narayan Singh, Advocate, Patna High Court is suspended from practicing as an Advocate in any Court or before any authority or person in India with immediate effect.

P. Dwivedi
08.07.24
Secretary

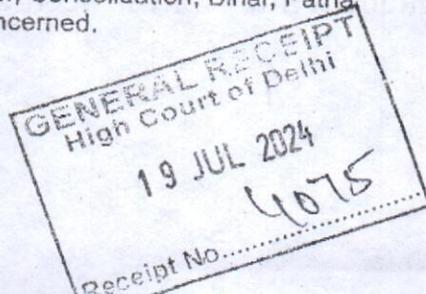
Bihar State Bar Council, Patna.

Memo No. BSBC 1503 /2024, Dated-08.07.2024

Copy forwarded to:-

1. Secretary, Bar Council of India, New Delhi.
2. The Registrar, Supreme Court of India, New Delhi.
3. All the members of Bihar State Bar Council.
4. The Registrars of all the High Courts in India.
5. The Secretary of all the State Bar Councils in India.
6. The Registrar, Central Administrative Tribunal, Patna.
7. The Registrar, State Tribunals in Patna.
8. The Secretary, all the Associations in Bihar.
9. All the Districts and Sessions Judge of Bihar with a request to communicate this notification to all the judicial officers under their jurisdiction.
10. The Secretary, Legal Aid, Patna.
11. The Advocate General, Bihar, Patna.
12. The Law Secretary, Government of Bihar, Patna.
13. The Income Tax Commissioner, Patna.
14. The Sales Tax Commissioner, Patna.
15. All the Collectors of the State of Bihar.
16. The Director, Consolidation, Bihar, Patna.
17. Parties Concerned.

GENERAL BRANCH
Diary No. 8520
Date 20.07.24



P. Dwivedi
08.07.24
(Prafull Chandra Dwivedi)
Secretary
Bihar State Bar Council, Patna



Bihar State Bar Council

Prafull Chandra Dwivedi
Secretary

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Ref. 1504/2024

Date 08.07.2024

To,
The President/General Secretary
All the Associations of Advocates in Bihar

Sir,

I am appending herewith extract from the proceeding of meeting of General Body of Bihar State Bar Council held on 6.7.2024 for your information and needful.

Prafull Chandra Dwivedi
Secretary 8.7.24

Bihar State Bar Council

Resolution No. 119/2024/6.7.2024

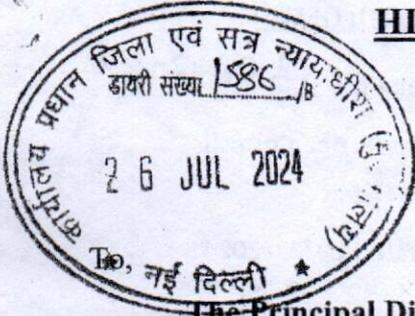
The meeting of General Body was presided over by the Hon'ble Chairman Shri Ramakant Sharma and Hon'ble Chairman, Bar Council of India Shri Manan Kumar Mishra was also present.

The House unanimously resolves that three new Criminal Laws i.e. Bhartiya Sakshya Samhita Adhiniyam, Bhartiya Nagrik Samhita Adhiniyam and Bhartiya Nyay Samhita Adhiniyam which have been notified with effect from 1st of July, 2024 and now Criminal Justice System in the Country is to run by these Laws should be thoroughly published and the Lawyers should be properly trained about these new Laws which are aimed to replace the Colonial Laws. Now the new Laws were enacted and promulgated with an object to strengthen the Rule of Law in the Country. The Council with utmost respect is thankful to the Government of India particularly the Hon'ble Home Minister of India, Mr. Amit Shah and our Parliament for enacting the new Laws. The Council request the Members and the Leaders of Bar to train the young members of Bar and also to provide books as far as practicable. The copies of this resolution be forwarded to the President and General Secretaries of all the Associations in Bihar and also to Hon'ble Home Minister of India and the Home Secretary, Government of India for the needful.

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HIGH COURT OF DELHI : NEW DELHI
(GENL.-ADMN.-I BRANCH)

No. 4041/G-7/Genl-I./DHC
Dated : 23.07.24

**The Principal District & Sessions Judge (HQ),
Tis Hazari Courts,
Delhi.**

Sub: **Extract from the proceeding of meeting of General Body of Bihar
State Bar Council held on 06.07.2024.**

Sir,

I am directed to forward herewith a copy of letter bearing Ref. No. **1504/2024** dated **08.07.2024**, received from **the Secretary, Bihar State Bar Council, Patna**, on the above subject, with a request to kindly circulate the same to all the Principal District & Sessions Judges, Delhi/New Delhi for information and necessary action.

Encl.: as above.

Yours faithfully,

Deputy Registrar (Genl. Admn. I)
For Registrar General

OIC (Genl. Br.)

P. DfSJ (Hqs)
27/07/24

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

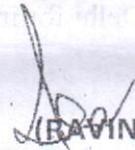
No. 44878-45005/Genl./Misc./Circulation/2024

Dated, Delhi the 12.08.2024

Sub:- Extract from the proceeding of meeting of General Body of Bihar State Bar Council held on 06/07/2024.

Forwarded a copy of the letter bearing No. 4041/Genl-7/Genl.-I/DHC dated 23/07/2024 and this office bearing diary No. 1586/B dated 26/07/2024 alongwith its enclosures i.e. letter bearing Ref. No. 1504/2024 dated 08/07/2024, of Honorary Secretary, Bihar State Bar Council, Patna, Bihar on the subject cited above received from Ld. Deputy Registrar(Genl. Admn.I), for Registrar General, Hon'ble High Court of Delhi, New Delhi, for information and necessary action to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.



(RAVINDER BEDI)

Officer In-Charge, General Branch, (C),
District Judge, (Commercial Court),
Tis Hazari Courts Delhi.

Encl: As above